

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6236
ANSWERED ON:05.05.2015
ARREST OF FOREIGNERS
K. Shri Parasuraman

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the number of arrests of foreigners under the various provisions of the Foreigners Act, 1946 are on the rise in the country;
- (b) if so, the total number of such cases reported during each of the last three years and the current year, State-wise;
- (c) whether the Government has identified the reasons behind such increase; and
- (d) if so, the details thereof and the remedial steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) & (b): Details of the number of foreigners arrested during the last three years under various sections of the Foreigners Act, 1946 and for violating other provisions of immigration control rules and regulations are given below:-

Year	Number of foreigners arrested
2012	7484
2013	10043
2014	6913 (provisional)

State-wise number of foreigners arrested in India during the last three years is given in the Annexure.

(c) & (d): There is no definite trend of increase in the number of foreigners arrested under Foreigners Act, 1946. While there was an increase in the number of foreigners arrested during 2013 over the previous year, the number of foreigners arrested has declined in 2014. With the implementation of various modules under Immigration, Visa and Foreigners Registration & Tracking (IVFRT) Project, law enforcing agencies are in a better position to know about the foreigners who are violating visa conditions/ various rules & regulations while in India and agencies are arresting & deporting such foreigners. Besides use of Hi-tech devices at Immigration check post (ICPs) and emphasis on training of Immigration staff and other law enforcing agencies are also contributing in detection of forgeries caused by foreigners in their travel documents, leading to arrest of foreigners. Law enforcement agencies maintain a strict vigil on the activities of the foreigners in the country and take appropriate action. Central Government is vested with powers to deport a foreign national under section 3(2) (c) of the Foreigner Act 1946. The powers to identify and deport such foreign nationals have also been delegated to the State Governments/Union Territory Administrations. Detection and deportation of such foreign nationals is a continuous process.